

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V due for 09.10.2008 but actually held on 16.10.2008

The Meeting No. 28/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 09.10.2008 but actually held on 16.10.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President (HR), M/s Shahi Export P. Ltd.	Nominee from AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 28/84-ALC3/2008 **MEETING DATE** : 09.10.2008

Online cases

Case No.:7/45/84-ALC3/2007	Partv Name:KLASS INTERNATIONAL	Meet No/Date:28/84-ALC3/2008	Status:
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1			09.10.2008	Deferred
	HQ File :01/84/050/00244/AM08/	RLA File :07/24/040/00095/AM05/	Lic.No/Date:0710029472 18.05.2004	Defer Date: 20.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status called for from R.A as to whether this case has been ratified by ALC or not is still awaited. It was therefore decided to remind them by D.O from Convenor, NC-V and defer the case for re-listing on 20.11.2008.			

2	Case No.:6/2/84-ALC3/2008	Party Name:HABASIT IAKOKA PRIVATE LTD	Meet No/Date:28/84-ALC3/2008 09.10.2008	Status: Withdrawn
	HQ File :01/84/050/00006/AM09/	RLA File :32/24/040/00059/AM05/	Lic.No/Date:3210024806 21.09.2004	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared by ALC in its meeting held on 23/30.12.2004. In view of this case may be withdrawn from agenda.			

3	Case No.:10/45/84-ALC3/2007	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:28/84-ALC3/2008 09.10.2008	Status: Withdrawn
	HQ File :01/84/050/00247/AM08/	RLA File :07/24/040/00566/AM05/	Lic.No/Date:0710034773 15.12.2004	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared by ALC in its meeting held on 10.02.2005. In view of this case may be withdrawn from agenda.			

4	Case No.:1/24/84-ALC3/2008	Party Name:LASTOLITE IMAGING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:28/84-ALC3/2008 09.10.2008	Status: Deferred
	HQ File :01/84/050/00283/AM09/	RLA File :04/24/040/00126/AM09/	Lic.No/Date:0410097814 07.08.2008	Defer Date: 13.11.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 13.11.2008.

5	Case No.:3/24/84-ALC3/2008	Party Name:REFLEXIONS NARAYANI IMPEX PVT. LTD	Meet No/Date:28/84-ALC3/2008 09.10.2008	Status: Deferred
	HQ File :01/84/050/00285/AM09/	RLA File :02/24/040/00138/AM09/	Lic.No/Date:0210116699 29.08.2008	Defer Date: 13.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for vide DGFT letter dated 08.10.2008 from firm is awaited. It was decided to await the same and defer the case for re-listing on 13.11.2008.			

6	Case No.:7/24/84-ALC3/2008	Party Name:SHUBH SWASAN INDIA PVT.LTD.,	Meet No/Date:28/84-ALC3/2008 09.10.2008	Status: Deferred
	HQ File :01/84/050/00289/AM09/	RLA File :04/24/040/00144/AM09/	Lic.No/Date:0410098304 01.09.2008	Defer Date: 13.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for vide DGFT letter dated 08.10.2008 from firm is awaited. It was decided to await the same and defer the case for re-listing on 13.11.2008.			

	Case No.:10/24/84-ALC3/2008	Party Name:GOPAL CLOTHING CO P LTD	Meet No/Date:28/84-ALC3/2008 09.10.2008	Status: Approved
	HQ File :01/84/050/00292/AM09/	RLA File :05/24/040/00362/AM09/	Lic.No/Date:0510226646 01.09.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of			

7	<p>technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No. J-196 by allowing the item of import @ 2.20 Sq mtrs./Pc taking into consideration the Policy Circular No. 34 dated 24th March, 2008.</p> <p>The GSM shall match on both side of export and import.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also monitor the Style Nos. 02634, 30433 & 113265 mentioned against the subject A/A on the export side.</p>
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8	Case No.:11/24/84-ALC3/2008	Party Name:RICHA & CO	Meet No/Date:28/84-ALC3/2008 09.10.2008	Status: Approved
	HQ File :01/84/050/00293/AM09/	RLA File :05/24/040/00367/AM09/	Lic.No/Date:0510226651 02.09.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No. J-196 by allowing the item of import @ 2.20 Sq mtrs./Pc taking into consideration the Policy Circular No. 34 dated 24th March, 2008.</p> <p>The GSM shall match on both side of export and import.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also monitor the Style No. 116379 mentioned against the subject A/A on the export side.</p>			

	Case No.:1/28/84-ALC3/2008	Party Name:KABADI CHIKNAGUSA & SONS	Meet No/Date:28/84-ALC3/2008 09.10.2008	Status: Rejected
	HQ File :01/84/050/00326/AM09/	RLA File :07/24/040/00357/AM09/	Lic.No/Date:0710060203 29.09.2008	

9	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that as per description of export product mentioned, it appears to be covered under SION, J-123. The Committee also observed that Mulberry raw thrown silk is the first stage of obtaining raw silk from cocoon. In view of this Committee decided to advise R.A to finalize the case as per SION, J-123. Norms Committee has no role to play.</p> <p>Firm may also be informed accordingly.</p>
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10	Case No.:2/28/84-ALC3/2008	Party Name:GOPAL CLOTHING CO P LTD	Meet No/Date:28/84-ALC3/2008 09.10.2008	Status: Deferred
	HQ File :01/84/050/00327/AM09/	RLA File :05/24/040/00432/AM09/	Lic.No/Date:0510228703 01.10.2008	Defer Date: 13.11.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 13.11.2008.</p>			

11	Case No.:3/28/84-ALC3/2008	Party Name:KESHA V KNITWEARS LTD.,	Meet No/Date:28/84-ALC3/2008 09.10.2008	Status: Deferred
	HQ File :01/84/050/00328/AM09/	RLA File :05/24/040/00427/AM09/	Lic.No/Date:0510228732 01.10.2008	Defer Date: 13.11.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 13.11.2008.</p>			

	Case No.:4/28/84-ALC3/2008	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:28/84-ALC3/2008 09.10.2008	Status: Rejected
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12	HQ File :01/84/050/00329/AM09/	RLA File :07/24/040/00369/AM09/	Lic.No/Date:0710060255 03.10.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008. Further, copy of application has also not been received. In view of this, Committee was constrained to reject the case ab-initio without examination.</p> <p>RLA may take suitable consequential action accordingly.</p>			

13	Case No.:5/28/84-ALC3/2008	Party Name:SAS INTERNATIONAL,	Meet No/Date:28/84-ALC3/2008 09.10.2008	Status: Rejected
	HQ File :01/84/050/00330/AM09/	RLA File :04/24/040/00160/AM09/	Lic.No/Date:0410099015 06.10.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have given the details of each made-ups, design, sketch and style No. Further, copy of application has also not been received. In view of this, Committee was constrained to reject the case ab-initio without examination.</p> <p>RLA may take suitable consequential action accordingly.</p>			

14	Case No.:6/28/84-ALC3/2008	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:28/84-ALC3/2008 09.10.2008	Status: Deferred
	HQ File :01/84/050/00331/AM09/	RLA File :06/24/040/00029/AM09/	Lic.No/Date:0610014368 06.10.2008	Defer Date: 13.11.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed</p>			

that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 13.11.2008.

15	Case No.:7/28/84-ALC3/2008	Party Name:G.R.CORPORATION	Meet No/Date:28/84-ALC3/2008 09.10.2008	Status : Rejected
	HQ File :01/84/050/00332/AM09/	RLA File :06/24/040/00030/AM09/	Lic.No/Date:0610014370 06.10.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the variation of size in respect of export item No.1 is very large and it is also not clear as to whether it is tape of fabric. Further, the description of export item No. 2 is vague. Hence, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

16	Case No.:8/28/84-ALC3/2008	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:28/84-ALC3/2008 09.10.2008	Status : Deferred
	HQ File :01/84/050/00333/AM09/	RLA File :31/24/040/00081/AM09/	Lic.No/Date:3110035660 06.10.2008	Defer Date: 13.11.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 13.11.2008.</p>			

Manual cases

Case No. 373	M/s Star Wire (India) Ltd., Haryana
NC 28/09 dt. 09.10.2008	F.NO.1/84/50/311/AM07-DES-V
Clarification regarding ALC minutes dated 18.01.2007 – reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that case may be examined on file alongwith relevant file of PRC, which has been referred by the firm for taking final view.

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Case No. 374	M/s Scorpions Apparels Pvt. Ltd., Faridabad
NC 28/09 dt. 09.10.2008	F.NO.1/84/162/291/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510203031 dt. 27.04.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 13.11.2008.

Case No. 375	M/s Super Tannery Ltd., Kanpur
NC 28/09 dt. 09.10.2008	F.NO.1/84/50/141/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0610013461 dt. 02.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

- (i) Additives (Quaternary ammonium salt) and Catalyst should not exceed 53 gm/Kg of PU sole;
- (ii) Steel toe caps, Steel mid sole and Synthetic toe caps may be allowed on net to net basis with accountability clause.

(iii) Rest items of import may be allowed as per SION at S.No. G-10.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 376	M/s Scorpions Apparels Pvt. Ltd., Faridabad
NC 28/09 dt. 09.10.2008	F.NO.1/84/162/290/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510203032 dt. 27.04.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to amend the description of import & export item at S.No. 2 against the advance authorization in question by rectifying earlier minutes of NC meeting held on 21.08.2008 as requested by the firm as detailed below: -

S.No	Export product	Import item	Qty. allowed
2	Ladies jacket made of 90% wool voile 10% Polyamide dyed woven fabrics, GSM-100+/-10% (Style No. 37337)	90% wool voile 10% Polyamide dyed woven fabrics, GSM-100+/-10%	3.19 Sq mtrs/Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 377	M/s Super Tannery Ltd., Kanpur
NC 28/09 dt. 09.10.2008	F.NO.1/84/50/140/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0610013464 dt. 02.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

- (i) Additives (Quaternary ammonium salt) and Catalyst should not exceed 53 gm/Kg of PU sole;
- (ii) Steel toe caps, Steel mid sole and Synthetic toe caps may be allowed on net to net basis with accountability clause.
- (iii) Rest items of import may be allowed as per SION at S.No. G-14.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 378	M/s RR Leather Products Pvt. Ltd. Chennai
NC 28/09 dt. 09.10.2008	F.NO.1/84/50/78/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0410089937 dt. 13.06.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of

technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/48/2008-09/Hosy. dated 22.09.2008 as detailed below: -

Export Product	Import Item	Qty. allowed.
Men's Textile jacket (outer wear). 3119 Pcs. (Style No. D365- Oakley, D348-Zino, D332 Parka & D366 Zafran)	58% cotton 42% Nylon fabric, GSM – 220+/-10%	3.97 Sq.Mtrs./Pcs.
	86% Nylon 14% PU fabric, GSM- 166- +/-10%.	3.73 Sq.Mtrs./Pcs.
	64% cotton 24% polyamide 12% Resin fabric, GSM- 300-+/-10%.	4.02 Sq.Mtrs./Pcs.
	65% cotton 24% polyamide 12% RS fabric, GSM- 300-+/-10%.	4.02 Sq.Mtrs./Pcs.
	100% Nylon Rib stop fabric, GSM- 72- +/-10%.	3.48 Sq.Mtrs./Pcs.
	70% wool 30% polyester lining fabric	1.23 Sq.Mtrs./Pcs.
	100% cotton velvet lining fabric	0.55 Sq.Mtrs./Pcs.
	55% Polyacrylic 45% PES (Polyester) lining fabric	1.23 Sq.Mtrs./Pcs.
	Snap buttons (Alloy 795)	Net to net
	Snap Button (40L & 32L)	Net to net
	Snap Button (888 ring –21 mm)	Net to net
	Zippers (57 cm to 77cms)	Net to net
	Zippers (16" to 23")	Net to net
	Zippers (136 cm to 141cms)	Net to net
	Zippers (56 cm to 61cms)	Net to net
	Zippers (64 cm to 71cms)	Net to net
	Zippers (8")	Net to net
	Zippers with drop pull(8")	Net to net
	Zippers (66 cm to 71cms)	Net to net
	Zippers with AH 5089 puller (8")	Net to net

	Zippers Nylon (8")	Net to net
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The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 379	M/s SAS International, Chennai
NC 28/09 dt. 09.10.2008	F.NO.1/84/50/192/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0410097080 dt. 09.07.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2008.

Case No. 380	M/s Techno Flex Industries, Mysore
NC 28/09 dt. 09.10.2008	F.NO.1/84/50/113/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0710057150 dt. 25.04.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 5% wastage on item of import for both the export item as detailed below: -

- (i) The item of import at S.No.1 i.e Cellulose Insole Board sheets (size- 1X1.50 M, thickness- 1.5MM to 1.75MM) may be allowed 37714.5 Sq mtrs.
- (ii) The item of import at S.No.2 i.e Shank Board sheets (size-1.05X1.56 M, thickness- 1.80MM) may be allowed 21181 Sq mtrs.
- (iii) The description of export item No. 1 may be amended to read as “Moulded fused half insoles for gents shoes containing 35918.5 Sq mtrs of Cellulose Insole Board sheets”.

- (iv) The description of export item No. 2 may be amended to read as “Moulded fused half insoles for gents shoes containing 20172.36 Sq mtrs of Shank Board sheets ”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 381	M/s TCNS Ltd,. New Delhi
NC 28/09 dt. 09.10.2008	F.NO.1/84/50/83/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510156541 dt. 29.04.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing to explain their case along with technical person and sample before NC in its meeting to be held on 20.11.2008. Therefore case stands deferred for re-listing on 20.11.2008.

Case No. 382	M/s TCNS Ltd,. New Delhi
NC 28/09 dt. 09.10.2008	F.NO.1/84/50/321/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510163389 dt. 01.08.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing to explain their case along with technical person and sample before NC in its meeting to be held on 20.11.2008. Therefore case stands deferred for re-listing on 20.11.2008.

Case No. 383	M/s RR Leather Products Pvt. Ltd. Chennai
NC 28/09 dt. 09.10.2008	F.NO.1/84/50/79/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0410089938 dt. 13.06.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/68/2008-09/Hosy. dated 22.09.2008

as detailed below: -

Export Product	Import Item	Qty. allowed.
Ladies woollen jacket made of 80% wool 20% Nylon fabric (Style No. 708200)	80% wool 20% Nylon fabric of relevant GSM.	3.97 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 384	M/s Shahi Exports Pvt. Ltd., Bangalore
NC 28/09 dt. 09.10.2008	F.NO.1/84/50/205/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0710046331 dt. 27.07.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/57/2008-09/Hosy. dated 15.10.2008 as detailed below: -

Export Product	Import Item	Qty. allowed.
Kids Pant made of 100% cotton dyed fabric, GSM-227+/-10%	100% cotton dyed fabric, GSM-227+/-10%	0.70 Sq mtrs./Pc
Men's trousers made of 100% cotton dyed fabric, GSM-230+/-10%	100% cotton ready for dyeing fabric, GSM-230+/-10%	3.75 Sq mtrs./Pc

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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